

(c) the steps taken/proposed to be taken for maximum utilisation of its working capacity?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) and (b). The target set by the Ministry for Jawaharlal Nehru Port for cargo handling along with the achievement during the last three years is as given below :

(in million tonnes)		
	Target	Actual cargo handled
1992-93	3.71	3.01
1993-94	3.63	3.39
1994-95	3.95	5.01

(c) The Port has already exceeded its working capacity of 4.7 million tonnes during 1994-95. As far as the designed capacity of 5.9 million tonnes is concerned, the Port has already procured additional container handling equipment on lease from private parties to achieve this capacity.

#### **Supply of M-11 Missiles by China to Pakistan**

\*9. SHRI DUTTA MEGHE :  
DR. RAMESH CHAND TOMAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the acquisition of M-11 missiles by Pakistan from China;

(b) if so, whether the Government have drawn the attention of the permanent members of the UN Security Council in this regard;

(c) if so, the response of these countries thereto, country-wise; and

(d) the remedial steps being taken by the Government in view of the acquisition of these missiles by Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) While the matter is not on the agenda of the UN Security Council, Government have shared our assessment with and conveyed India's concerns in this regard to friendly countries, including members of the UN Security Council.

(c) All the countries concerned have taken note of our concerns.

The US Government position is that it has not yet determined, based on information available, whether or not the actions constitute a violation either of US sanctions law or of China's commitment under the Missile Technology Control Regime. The Chinese Government has deined the reports.

(d) Government have kept a careful watch on developments regarding this matter. The national security situation of India remains constantly under careful review, and Government remain committed to taking all necessary measures for safeguarding our interests.

[English]

#### **Infrastructure within the Ports**

\*10. SHRI AMAR PAL SINGH :  
SHRI DATTATRAYA BANDARU :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is demand for creating infrastructure within the ports for handling petroleum products like Jetties with adequate draft displacement, mechanical loading arms, trestles for adequate dock lines;

(b) if so, the details thereof; and

(c) the steps taken so far by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) There is demand for modernising/augmenting the POL handling facilities at various Major Ports. At some of the Ports, the actual POL traffic handled has already exceeded the existing capacity as could be seen from the following table :

(in million tonnes)			
Sl. No.	Name of the Port	Existing capacity	Traffic handled 1994-95
1.	Paradip	0.00	0.34
2.	Madras	8.50	11.97
3.	Mormugao	1.50	1.94
4.	Bombay	18.00	20.07
5.	Kandla	17.00	18.95

In addition to above, there is specific demand from the Oil Companies for expansion of the oil handling facilities at the Ports of Kandla, Bombay, Visakhapatnam, New Mangalore and Cochin.

(c) A total of 8 major schemes for modernising/augmenting POL handling facilities at the Ports of Kandla, Bombay, Visakhapatnam, New Mancoiore and Cochin have already been taken up for implementation at an estimated cost of Rs. 769.25 crores, which upon commissioning, will augment POL handling capacities by 26.50 million tonnes.

#### **Delhi Rent Bill**

\*11. SHRI D. VENKATESWARA RAO :  
SHRI HANNAN MOLLAH :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of the massive discontentment among the residents of Delhi regarding the arrangements made in the Delhi Rent Bill, 1995;

(b) whether the Government have also received representations in this regard;

(c) if so, the details thereof; and

(d) the steps Government purpose to take in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRIMATI SHEILA KAUL) : (a) to (d). Representation in favour of the Delhi Rent Bill, 1995 and also against certain provisions of the said Bill relating mainly to deemed rent, registration of tenancy agreement, inheritability of tenancy, rate of enhancement of rent and recovery of possession of premises, have been received. The Bill has already been passed by both Houses of Parliament and is presently awaiting the assent of the President.

#### **Fertilizer Production and Supply**

\*12. SHRI BHUPINDER SINGH HOODA :  
DR. P.R. GANGWAR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the annual recruitment, consumption and production of chemical fertilizers during the last three years, year-wise and State-wise.

(b) whether the Government propose to increase the domestic production, distribution and subsidy payments for fertilizers during the current financial year.

(c) if so, the details thereof;

(d) the steps taken by the Government to meet the demand of chemical fertilizers; and

(e) the steps taken to provide fertilizers to the marginal and small farmers at cheaper prices?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) The desired information in respect of consumption and production of chemical fertilizers is furnished in *Statement-I* attached.

As regards requirement, the assessment of demands of the States is carried out in respect of controlled fertilizers for determining the allocations under the Essential Commodities Act (ECA), 1955. At present, urea is the only fertilizer under price, distribution and movement controls. Cropwise ECA allocations of urea for different States during the last 3 years and the sales effected and furnished in *Statement-II* attached.

(b) to (d). The fertilizer projects under implementation will increase the installed capacity of Nitrogen and Phosphate nutrients by about 18 lakh tonnes and 0.31 lakh tonnes, respectively. The indigenous production of urea has been optimised and the gap between indigenous availability and demand for urea is being met through imports. The controlled price of urea continues to be heavily subsidised by the Government.

The controls on Phosphatic and Potassic fertilizers were removed with effect from 25.8.92. The demand and supply of these fertilizers are governed by market forces. To cushion the impact of increase in the open market price of these fertilizers, the scheme of Special Concession for decontrolled fertilizers has been extended during the current year. Under this scheme, a concession of Rs. 1000 per tonne is given on sales of Muriate of Potash (MOP) and indigenous Diammonium Phosphate (DAP). A proportionate concession based on the phosphate and potash contents is also available on indigenous Single Super Phosphate (SSP) and Complex grade fertilizers. The overall availability of phosphatic and potassic fertilizers is quite comfortable.

(e) The benefit of subsidised fertilizers is available to all categories of farmers.